

**REPORTS OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Fourth Session—Second Lok Sabha

Seventeenth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

May, 1958

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**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

SEVENTEENTH REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Seventeenth Report.

2. The Committee met on the 18th March, 1958 for,—

- (1) categorisation and allocation of time to Bills (*Vide Appendix I*) under Rule 294(1) (b) and 294(1) (c) of the Rules of Procedure respectively.
- (2) examination under Rule 294(1) (a) of the Rules of Procedure of the,—
 - (i) Constitution (Amendment) Bill (*Amendment of Articles 134 and 136*) by Shri Subiman Ghosé.
 - (ii) Constitution (Amendment) Bill (*Amendment of Article 343*) by Shri Chapalakanta Bhattacharyya.
 - (iii) Constitution (Amendment) Bill (*Substitution of Article 334*) by Shri Balkrishna Wasnik.

II. Categorisation of and allocation of time to Bills

3. The members in charge of the Bills due for categorisation and allocation of time and the representatives of the Ministries concerned had been invited to present their views on these Bills before the Committee. The representatives of the Ministries concerned with Bills were present at the sitting. Amongst the members in charge of the Bills who were invited to attend the sitting, Sarvaswari Raghunath Sahai, Venkatrao Srinivasrao Naldurgker and N. Keshava attended the sitting.

4. After hearing the views of the representatives of the Ministries and members in charge and considering all aspects of the Bills, the Committee placed only one Bill under category A and the other 5 Bills under category B and allotted time for each Bill as shown in Appendix.

III. Examination of the Constitution (Amendment) Bills

5. The members who had given notices of the Bills and the representatives of the Ministries concerned had been invited to attend the sitting of the Committee.

6. Since none of the members who had given notices of their Bills were present, the Committee postponed the examination of all the three Bills to a later date.

IV. Recommendation

7. The Committee recommend that the categorisation of and allocation of time to the Bills by the Committee as shown in Appendix be agreed to by the House.

NEW DELHI;
The 20th March, 1958.

HUKAM SINGH.

APPENDIX

Sl. No.	Name of the Bill and the Member incharge	Bill No.	Category assigned	Time allotted by the Committee	Remarks
1	Code of Criminal Procedure (Amendment) Bill (<i>Amendment of sections 207A and 437</i>) by Shri Venkatrao Srinivasrao Naldurgker.	104 of 1957	B	2 hours.	
✓ 2	Old Age Marriage Restraint Bill by Shri Mohan Swarup	4 of 1958	B	1 hour.	
✓ 3	Code of Criminal Procedure (Amendment) Bill (<i>Amendment of sections 342 and 562</i>) by Shri Raghunir Sahai.	1 of 1958	B	1½ hours.	
4	Code of Civil Procedure (Amendment) Bill (<i>Omission of section 87B</i>) by Shri M. L. Dwivedi.	5 of 1958	B	1 hour.	
5	Management of Light Railways (taking over by the State) Bill by Shri Jhulan Sinha.	6 of 1958	B	2 hours.	
6	Salaries and Allowances of Members of Parliament (Amendment) Bill (<i>Amendment of section 6</i>) by Shri N. Keshava.	9 of 1958	A	2 hours.	